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Date: 05/11/2025

(2025) 01 KL CK 0124 High Court Of Kerala

Case No: M.A.C.A. No.4534 Of 2019

Sruthy.S APPELLANT

Vs

Manoj Kumar RESPONDENT

Date of Decision: Jan. 22, 2025 Citation: (2025) 01 KL CK 0124 Hon'ble Judges: Johnson John, J

Bench: Single Bench

Advocate: C.S. Sumesh, K.S. Santhi

Final Decision: Allowed

Judgement

Particulars, "Compensation

awardedÃ, Ã, Ã, Ã,

byÃ, Ã, Ã, Ã, the Tribunal

(Rs.)","Additional amountÃ,

granted byÃ, Ã, thisÃ, Ã,

Court (Rs.)

Compensation $\tilde{A},\,\tilde{A},\,\tilde{A},$ for

lossÃ, Ã, Ã, Ã, of earning

power", "81,000/-", "5,02,200/-

Pain and sufferings,"15,000/-","10,000/-

Los of amenities,"24,300/-","10,000/-

Total enhanced compensation,,"5,22,200/-